

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 121/MP/2021

Subject : Truing up application under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of Performance Linked Incentive of NLDC for control period 2014-19.

Date of Hearing : 14.10.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : National Load Despatch Centre (NLDC)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) & Ors.

Parties Present : Shri Manoj Kumar Agrawal, NLDC
Ms. Jyoti Shukla, NLDC

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of NLDC submitted that the instant petition is filed for truing up of the performance linked incentive of 2014-19 tariff period of NLDC under Regulation 29 of the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015.

3. The Commission after hearing the representative of the Petitioner admitted the petition and directed to issue notice to the Respondents. The Respondents are directed to file their reply on affidavit by 8.11.2021 and the Petitioner to file rejoinder, if any, by 22.11.2021. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no further extension of time will be allowed.

4. The Petition shall be listed for hearing in due course for which a separate notice will be issued.

By order of the Commission

sd/-

(V. Sreenivas)
Deputy Chief (Law)

